ing some ex-gratia payment to these hard pressed Central Government employees which may be offset against the rise in dearness allowance?

Shri Morarji Desai: What stands in the way is the incorrectness of the assumptions of my hon. friend that I have already said that all these things will be done. I never said all these things will be done. I have only said that the Government will take into consideration all these matters and will do whatever is reasonable. That is what Government has said.

12.37 hrs.

PAPERS LAID ON THE TABLE
COST ACCOUNT RECORDS (Cycles)
RULES

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): I beg to lay on the Table a copy of the Cost Account Records (Cycles) Rules, 1967, published in Notification No. G.S.R. 311 in Gazette of India dated the 11th March, 1967, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-496/67].

REPORTS OF SINGARENI COLLIERIES
COMPANY & COAL BOARD

The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sethi): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report of the Singareni Collieries Company Limted for the year 1965-66. along with the Audited Accounts and the comments of the Comptroller-Auditor and General thereon, under Sub-section (1) of section 619A of the Companies Act, 1966.
 - (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-497/87].

(2) A copy of the Annual Report of the Coal Board, Calcutta for the year 1964-65. [Placed in Library. See No. LT-498/ 67].

REPORT ON ACCOUNTS OF TEXTILES

COMMITTE ETC.

The Deputy Minister in the Ministry of Commerce (Shri Shan Quareshi): I beg to lay on the Table:

- (1) A copy of the Audit Report on the Accounts of the Textile Committee for the year 1965-66, under sub-section (4) of section 13 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-499/67].
- (2) A copy of the Textiles Committee (Amendment) Rules, 1967, published in Notification No. G.S.R. 438 in Gazette of India dated the 1st April, 1967, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-500/67].
- (3) A copy of Notification No. S.O. 1722 published in Gazette of India dated the 15th May, 1967, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-501/67].
- (4) A copy of the Textiles (Production by Powerlooms) Control Amendment Order, 1967, published in Notification No. S.O. 1475 in Gazette of India dated the 29th April, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1965. [Placed in Library. See No. LT-502/67].
- (5) A copy of the Central Silk-Board (Amendment) Rules, 1987, published in Notification No. G.S.R. 740 in Genetic of India, dated the 30th May.

[Shri Shafi Qureshi]

1967, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-503/67].

(6) A copy of the Coir Industry (Amendment) Rules, 1967, published in Notification No. S.O. 1744 in Gazette of India, dated the 20th May, 1967, under Sub-section (3) of section 26 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-504/67].

12,38 hrs.

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BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): With your permission, Sir, I rise to announce that Government Business during the week commencing 5th June, 1967, will consist of:—

- Reply of the Railway Minister.
- (2) General discussion on the General Budget for 1967-68.
- (3) Consideration and passing of the Anti-corruption Laws (Amendment) Bill, 1967.

बी हुकम बन्द कख्वाय (उज्जैन) : जो वस्तव्य अभी दिया गया है उस में उन्होंने एक बात को नहीं बताया है । देश में गोवध बन्द होना चाहिय इसको लेकर आन्दोलन बसा या धीर चल रहा है । इस प्रश्न पर बड़ी उसेजना फैस रही है । मैं जानना चाहता हूं कि क्या सरकार इसके बारे मैं कोई बिस साने जा रही है ताकि जो उत्तेजना फैनी हई है वह मान्त हो सके ?

एक भीर विषय की श्रीर मैं भाषका ध्यान दिलाना बाहता हूं। पिछली लोक सभा में मैंने एक सवाल उठाया था भीर माननीय संसद् कार्य मंत्री का इस भीर ध्यान खींचा था। देश भर में भगर बत्ती बनाने बालों के बारे में कोई कानून नहीं है। मैं जानना चाहता हूं कि क्या सरकार प्रगर बसी बनाने वालों के लिए कोई कानून लाने का का विचार कर रही है ?

डा॰ राम सुक्रम सिंह: माननीय सदस्य को मालूम है कि जो विषय यहां घाते हैं उनको विजिनेस एडवाइजरी कमेटी में तय किया जाता है धौर धापके दल का प्रतिनिधि भी वहां है। उन्होंने वैसा कोई विषय वहां नहीं रखा। बाद में धगली बार जब इसको वहां रखा गएगा तो विजिनेस एडवाइजरी कमेटी इसको तय कर लेगी।

श्री हुकम चन्द कश्चवाय : ग्रध्यक्ष महोदय, मेरे-

साख तथा कृषि मंत्री (भी सपथीयन राख): गो रक्षा के सम्बन्ध में मैं सदन को एक जानकारी देना चाहता हूं। सदन को मालूम है कि सरकार ने गोरक्षा महाभियान समिति से बातें करने के बाद यह निम्चय किया वा कि एक कमेटी स्थापित की जाएगी जो इस प्रश्न पर विचार करके सरकार के पास वपनी सिकारिशों करेगी। सरकार ने इसके बारे में निश्चिय कर निया है धौर घब तक मैंने उस कमेटी की चोचणा भी कर वी होती लेकिन महाभियान समिति के लोगों ने सदस्यों के नाम देने के लिए कुछ समय मांगा है। जैसे ही उनके सदस्यों के नाम मा जाएंगे, कमेटी की चोचणा कर वी जाएगी।

श्री कंपर साल गुप्त (दिल्ली सदर): क्या यह ठीक है कि समिति के कहा है कि उस से जितने सदस्यों के नाम मांगे गए हैं, उनकी संख्या थोड़ी है और सरकारी सदस्यों की संख्या ज्यादा है ? क्या संख्या के बारे में श्री कोई मगड़ा है ?

जी अथजीवन राव : वी नहीं । उस पर कोई सगड़ा नहीं है ।